

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
JCR FASHION RETAIL PRIVATE LIMITED
OPERATING IN RETAIL BUSINESS OF GARMENTS ACROSS GUJARAT AT 23/GROUND
FLOOR, KALASAGAR MALL, GHATLODIA, AHMEDABAD, GUJARAT, INDIA, 380061**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JCR FASHION RETAIL PRIVATE LIMITED (IN CIRP) CIN: U52609GJ2017PTC095734 PAN: AADCJ8789P
2.	Address of the registered office	23/Ground Floor, KalaSagar Mall, Ghatlodia, Ahmedabad, Gujarat, India,380061
3.	URL of website	NIL
4.	Details of place where majority of fixed assets are located	Changodhar Warehouse, Hira Jasu Complex, Lane Off Parikh Packaging, Nr.Pilupura Village, Chacharwadi Road, Moraiya, Changodar, Ahmedabad-382213
5.	Installed capacity of main products/ services	Not available
6.	Quantity and value of main products/ services sold in last financial year	Rs. 79,93,02,318 (as at 31 st March, 2025)
7.	Number of employees/ workmen	223 Employees (AS on ICD)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.jcrfashion@gmail.com after executing a confidential undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirp.jcrfashion@gmail.com
10.	Last date for receipt of expression of interest	01.09.2026(Revised) 08.08.2026(original)
11.	Date of issue of provisional list of prospective resolution applicants	11.09.2026(Revised) 18.08.2026(original)
12.	Last date for submission of objections to provisional list	16.09.2026(Revised) 23.08.2026(original)
13.	Date of issue of final list of prospective resolution applicants	26.09.2026(Revised) 02.09.2026(original)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.10.2026(Revised) 07.09.2026(original)
15.	Last date for submission of resolution plans	31.10.2026(Revised) 07.10.2026(original)
16.	Process email id to submit Expression of Interest	cirp.jcrfashion@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Registered under MSME

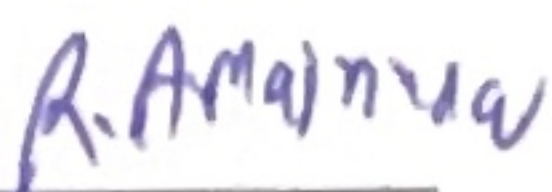


(Note: The committee of creditors of the Corporate Debtors, have subsequently agreed to extend the timelines specified in the Original Form G. The invitation for expression of interest to submit resolution plans stands amended and restated as above.

The last date for submission of Resolution Plans and the subsequent timelines is subject to the approval of the Hon'ble NCLT for extension of the CIRP period. In the event the extension is not granted or is granted with modifications, the timelines shall stand revised accordingly)

Date: - 18th August ,2026

Place: - Ahmedabad


IP Rathin Majmudar

Resolution Professional

IP Registration No.:IBBI/IPA-001/IP-P-02576/2021-2022/13928

Address: 604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road, Near Prahalad nagar Garden, Ahmedabad, Gujarat - 380015

JCR Fashion Retail Private Limited

(Company undergoing Corporate Insolvency Resolution Process)

Email: cirp.jcrfashion@gmail.com





बैंक ऑफ बरौदा

Bank of Baroda

Regional Office, Surendranagar Region
 4th Floor, Millennium Plaza, Upasna Circle,
 Surendranagar

Premises Required on Lease/ Rental Basis for Shifting of Existing Regional Office to an Alternate Premises

Bank of Baroda invites offers from landlords/ Power of Attorney holders of premises on ground, first or second floor for housing its below mentioned office in **Surendranagar Region** :

Sr. No.	Branch/ Office	Area Required (Sq. Feet.)	Requirement
1	Regional Office, Surendranagar Region	commercial to 4500	Built-up Premises

The premises should be situated on commercial/ suitable location for the Office, preferably within one kilometre from the current location, with all facilities, including parking, adequate power supply, etc. Municipal taxes, maintenance to be invariably borne by the landlord. Premises should be ready for occupation within 2 to 3 months. The intended offerors shall submit their offers in two separate sealed envelopes super-scribed as **Technical Bid & Price Bid**, addressed to the **Regional Manager, Bank of Baroda, Regional Office, Surendranagar Region, 4th Floor, Millennium Plaza, Near Upasna Circle, Surendranagar** on or before **07.09.2026 by 3.00 PM**. Priority would be given to the premises belonging to Public Sector Units/ Government Departments.

(For details, visit the tenders section of our Bank's website, www.bankofbaroda.bank.in/tenders. Corrigendum, if any, shall be published on Bank's website only. All bidders are requested to visit Bank's website regularly in their own interest till last day of submission of the bid.

Bank reserves the right to accept or reject any offers without assigning any reason therefor.

Date : 18.08.2026

Place : Surendranagar

- Regional Manager,
Surendranagar Region



यस्को बैक
(सहायक बैंक उद्यम)



UCO BANK
(A Govt. of India Undertaking)

Zonal Office Surat, Riddhi Shopper, Opp. Star Bazar Adajan, Hazira Road, Surat. Mob. 9770737222
E-mail : zosurat.rec@uco.bank.in

SALE NOTICE
Date of Auction : 05.09.2026
Time : 10:00 AM to 05:00 PM

Whereas, the authorized officer of UCO BANK has taken possession of the following properties pursuant to the notice issued under section 13(2) of SARFAESI Act in the following loan accounts with right to sell the same strictly on "As is what is basis" & "Whatever there is basis" & "Without recourse Basis" for realization of Bank & dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues by the borrower(s)/ guarantor(s), the undersigned in Exercise of power conferred under section 13 (4) of the SARFAESI Act propose to realize the Bank & dues by sale of the said property. The Sale will be done by the undersigned through e-auction platform provided at the website -<https://baanknet.com>

Sr. No	Name of Borrower & Guarantor	Description of Property	Amount Outstanding Rs. Possession Type	Reserve Price Rs. EMD	Branch Name IFSC code & Account No. Contact No
1.	M/s. Aarya Exim	All that piece or parcel of Property in the name of M/s. Athithya Holiday Resort Pvt. Ltd., Directors Mr. Ashwinbhai Laljibhai Viradiya, Mr. Laljibhai R Viradiya and Mr. Nitinbhai Kanjibhai Patel, bearing Old Block No. 28, 29, 34 & 35, R. S. No. 37, 86, 49 & 50 and New Block No. 501, 500, 251 & 249, "Aqua City Water Park" Athithya Holiday Resort Pvt. Ltd. Near - Sugan Power Plant, N. H. 8, Ghala Village Road, Moje Village Dhoran Pardi, Sub District - Kamrej, Dist. Surat, admeasuring about 22119.00 sq. mtis.	Rs. 28,27,27,411.24 + interest & other charges Physical	9,70,00,000/- 97,00,000/-	MID CORPORATE SURAT UCBA0002079 20791015020019 Mo. 7710800102

Contact Details and website address in service provider any other property related query may Contact Zonal Office: Contact No. Mob. 9770737222, E-mail ID : zosurat.rec@uco.bank.in, during the working hours (10:00 AM to 05:00 PM) from Monday to Saturday except Bank Holidays.

Terms and Conditions of E-Auction Sale : 1. Bidders are advised to go through the website - <https://baanknet.com> (Also on for detailed terms and conditions of auction sale before submitting their bids and taking part on e-auction sale proceeding. 2. Intending Bidder shall hold a valid active E-mail ID and PAN. 3. The undersigned has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale/modify any terms and conditions of the sale without any prior notice and assigning any reasons 4. The sale is subject to conditions prescribed in the SARFAESI Act/ Rules 2002 and conditions 5. The successful bidder shall have to pay 25% of the purchase amount (including earnest money already paid) immediately on closure of the E-auction Sale Proceedings on the same day of the sale. The Balance 75% of the purchase price shall have to be paid within 15 Days of acceptance/ confirmation of sale conveyed to them. In case of default of payment within prescribed period, the deposit shall be forfeited and the defaulting purchase shall be forfeit all claims to the property or to any part of the sum for which it may be subsequently sold mentioned above. 6. The EMD of the unsuccessful bidder will be returned on the closure of the e-auction sale proceedings. 7. The sale is subject to confirmation by the Bank, if the borrower(s)/ guarantor(s) pays the Bank in full before sale, no sale will be conducted. 8. This is also a notice to the Borrower(s)/ Guarantor(s) of the above said Loan about holding of auction sale on the above mentioned date, if their outstanding dues are not repaid in full before auction date. 9. Last date of submission of online bids is **DT. 05.09.2026 at 5:00 PM**. 10. The bid price to be submitted shall be above the Reserve Price and Bidders shall improve Rs. 5,00,000/- respectively or it's multiple. 11. TDS if any applicable will be born by bidder.

Date : 17-08-2026 | Place : Surat **Sd/- Authorized Officer, UCO BANK**

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

...भरोसे का प्रतीक !

punjab national bank

...the name you can BANK upon !

ARMB, Surat: 1st Floor,
Meghani Tower, Station Road,
Surat- 395 003.
Ph. : 8146092877, 9624577725
E mail : cs8323@pnib.bank.in

**SALE NOTICE FOR SALE
OF MOVABLE / IMMOVABLE
PROPERTIES THROUGH
E-AUCTION**

Date of E-Auction : 02.09.2026 | Date & Time of Inspection : On working day (Between 11.00 AM to 4.00 PM)
till 01.09.2026, EMD should be deposit by E-Auction Time

E-Auction Sale Notice for Sale of movable/ Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 readwith provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **02.09.2026 & 24.09.2026 from 11:00 AM to 04:00 pm with 10 minutes extension if necessary** for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of Branch Name of Account Name & address of the Borrower / Guarantors Account	SCHEDULE OF THE SECURED ASSETS Description of the Immovable Properties Mortgaged / Owner's Name (Mortgaggers of property(ies))	A) Dt. Of Demand Notice u/s 13(2) of SARFAESI Act 2002 B) Memoranda Due Amount as on 31.07.2026 + further interest and Expenses thereon minus recovery if any C) Possession Date u/s 13(4) of SARFAESI Act 2002 D) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price B) EMD C) Bid Increase Amount (All Amt. in Lacs)	Details of the encumbrances known to the secured creditors Property ID
1.	PNB-VALSAD 139010) RASHMI ELASTICS (Prop- Reshmaben Mali) J B Park 7, Plot No.7, Ghadoi Valsad-396001 J B Park 7, Plot No.1, Ghadoi Valsad-396001 Dist: 1/699 Bandar Road, Opp Bejan Baug, Valsad – 396001 Gujarat	i) JQ needle loom (shuttle less) with back frame – 5 sets.(Also known as Narrow Fabric Needle Jaquard Machine). ii)Covering Machine with frame – 1 Set.(Also called Warping Machine with creel stand).ii) Aluminium Beams – 120 nos.	A) 09.10.2023 B) Rs. 48,96,617.23 + Further Interest + Expenses thereon C) 20.12.2023 D) Symbolic Possession	A) Rs.10.20 B) Rs.1.02 C) Rs.0.10	Not Known PNB139010 RASHMIMACH
2.	PNB-Chala (599000) M/s J D Fashion Mr.Vinodbhai Balubhai Patel (Borrower) Mrs. Pushpaben Vinodbhai Patel (Guarantor) 20/3, Ghehwad Faliya, Dabhel, Daman, Daman and Diu-396210	Shop No. 47, admeasuring about 369.00 square feet super built-up area lying and located on the first floor of the building known as "BHARATI SHOPPING COMPLEX", Constructed on N.A. land bearing Sur. vey No. 723/5, admeasuring about 2500.00 Square Meters, situated at Village-Dabhel, Nani Daman, belonging (Owned by Mrs. Pushpa Vinod Patel)	A) 05.01.2022 B) Rs. 44,11,435.83 + Further Interest + Charges C) 29.11.2022 D) Physical Possession	A) Rs. 10.75 B) Rs 1.10 C) Rs 0.10	Not Known PNB59900 0011
3.	PNB-Devka Beach Daman, (717000) Mr Salman Rizwan Shaikh (Borrower) Add:1 M G Road, Near Railway Station, Vapi-396191 Add-Flat No.402, Naaz Park, Karwad, Vapi, Dist-Valsad-396195 Mr.Azfaq Basir Shaikh (Guarantor) Flat No-105-106, Meher Apartment, Kabrastan Road, Vapi-396191	All the piece and parcel of the immovable property being Residential Flat No.209, admeasuring about 1350 Sq ft lying and located on the 2nd floor in the "C" building Known as "NAAZ PARK" Situated at Village-Karvad, Tal-vapi, dist-valsad, in the name of Salman Rizwan Shaikh.	A) 28-02-2020 B) Rs 43,11,466.50 + Further Interest + Expenses Thereon C)13.07.2023 D) Physical Possession	A) Rs.9.85 B) Rs.1.00 C) Rs 0.20	Not Known PNB871700 025
4.	PNB-Ring Road (010210) Mr Lalwani Sunil Ishwarlal (Borrower) / Mrs Lalwani Sona Sunil (Co-Borrower) Flat No. A /403, ON 4th Floor of Building No. A, Known as "STUTI ICON" situated at Palanpore Gham, Village – Palanpore, Near Mathura Nagari, Taluka – Adajan Dist. Surat - 394309 Add – G 304, Western City Apartment, Near L P Savani School, Pal Road, Surat - 394309	All that piece and parcel of the land known as Flat No. A /403, ON 4th Floor of Building No. A, Known as "STUTI ICON" situated at Palanpore, bearing Revenue Survey No. 77/1, Block No. 127, T.P Scheme No. 9, Final Plot No. 70, of Village – Palanpore, Taluka – Adajan Dist. Surat admeasuring about built up area 985.00 sqft i.e. 91.50 Sq. Mtrs. Along with Undivided Proportionate share in Underneath Land Standing in the name of Mr. Lalwani Sunil Ishwarlal	A) 03.03.2026 B) Rs. 38,88,329.03 + Further Interest + Expenses Thereon C) 22.05.2026 D) Symbolic Possession	A) Rs 44.33 B) Rs 4.44 C) Rs 0.20	Not Known PNB010210 SUNIL

Date of E-Auction : 24.09.2026 Date & Time of Inspection : On working day (Between 11.00 AM to 4.00 PM) till 23.09.2026, EMD should be deposit by E-Auction Time					
5.	PNB-Surat Main (0439900) Patel Bhaveshkumar Jayantibhai, Mrs Jignashaben Bhaveshkumar (Borrowers) A1, 504, Prajyasha Star, Near Uma Plaza, Dindoli, Surat, Gujarat 394210 Also Residing At Flat No D1 503, 5th Floor, D1 Building, Umija Nagar Society, Near Uma Plaza, Dindoli Kharwasa Road, Dindoli, Surat	All the right title and interest in immovable bearing Flat No. 503 on the 5th Floor of the Building No. D-1 of the Society Knowns as "Umija Nagar" of which the Flat admeasuring Super Built-Up area 105.85 Sq. mtrs, carpet area 63.40 sq. mtrs, & Built-Up area 68.94 Sq. mtrs, and the undivided proportionate share in the land of the building, Constituting of the Non-Agriculture land bearing Revenue Survey No. 1/1, Block 162, T.P. Scheme No. 69 (Godadara-Dindoli), Final Plot No. 141 admeasuring 34591 Sq. mtrs, pakli Sub-Plot No. 2 allotted vide Block No. 126/B/2 Situated at Moje, Village Dindoli, Sub-District: Surat City (Udhna), District- Surat and all that rights & interest over the said property belonging to Mr. Patel Bhaveshkumar Jayantibhai & Mrs. Jignashaben Bhaveshkumar Patel. Boundaries: -East: Building No.D-2, West : Flat No. 504 North: Flat No. 502, South: 60 Ft. Road.	A) 01.05.2026 B) Rs 128,671.50 + Further Interest + Expenses thereon C) 21.07.2026 D) Symbolic Possession	(A) Rs. 24.09 (B) Rs. 2.50 (c) Rs. 0.25 	Not Known PUNB0439 BHAVESH 

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 2. The particulars of Secured Assets specified in the Schedule here in above have been stated to be of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. If the auctioned property is in symbolic possession then physical possession will be given to successful buyer only after receipt of physical possession of the property and after disposal of any movables lying inside the premises of property. 4. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com> on **date 02.09.2026 for Sr.No. 1 to 4 and 24.09.2026 for Sr.No. 5 between for 11 am to 4 pm**. 5. Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75% of the bid amount/full deposit of BID amount. 6. Purchaser/Buyer (highest bidder) is required to deduct & deposit TDS as per section 194-1A of the Income Tax Act 1961, wherever applicable, on sale proceeds of the immovable properties sold by the Bank under SARFAESI Act 2002, incorporating the Name & Pan No. of owner/mortgagor of the movable/immovable property (borrower/guarantor), while furnishing the Form No. 260B. 7. For detailed term and conditions of the sale, please refer <https://baanknet.com> and www.pnb.bank.in or call on **Mr. 8146092877 or 9624577725**. 8. Properties in symbolic possession will be handed over to successful bidder after obtaining physical possession through legal procedure. 9. Authorized Officer will not be responsible for any delay in obtaining physical possession due to any legal/court proceeding and/or reasons beyond control of the Authorized Officer. **10. GST will be Payable by the purchasers for Movable Assets as per guidelines.**

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Date : 18/08/2026
Place : Surat

Chief Manager, Authorised Officer,
Punjab National Bank, Secured Creditor

SCAN HERE
For detailed
Terms & Conditions

 बैंक ऑफ इंडिया Bank of India	BANK OF INDIA - MANJALPUR BRANCH "Himja Nivas", Opp. Lalbaag Society, Manjalpur Main Road, Manjalpur, Vadodara-390 011. Ph. 0265-2635650.
APPENDIX-IV [See rule-8(1)] POSSESSION NOTICE (for Immovable property)	
Whereas, The undersigned being the authorized officer for the Bank of India Manjalpur Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 is hereby giving a Demand Notice Dated 21-05-2026 calling upon the borrower M/s Dhaanlaxmi Agro Industries Pvt Ltd to repay the amount mentioned in the notice being Rs. 10,24,15,048.83/- (Rupees Ten Crore Twenty Four Lacs Fifteen thousand Fourty Eight Rupees and Eighty Three paise only) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 13th day of August of the year 2026. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount Rs. 10,24,15,048.83/- and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
DESCRIPTION OF THE PROPERTIES	
All that situated and parcel of immovable property being Factory Land & Building placed at Old Revenue Survey No 47/P2 New Block No 57 admeasuring 7848 square meters of village Mouje Bhihlapur Tal Dabhoi At & Post Bhihlapur District Vadodara Gujarat-391107 together with all the Buildings Shed Erections Structures Fixtures, fittings equipment & machineries which now or are hereafter may at any time during the continuation of this security be erected or standing or attached to or affixed to the said land/immovable property. Boundary: East-land of Sureshbhai Patel, West- land of fuljibhai mathur OAD, North: Bhihlapur-Kadhdhara Road, South: Land of Jagdishbhai Patel.	
Date: 23.08.2026 Place: Vadodara	Authorised Officer Bank of India

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR JCR FASHION RETAIL PRIVATE LIMITED Operating in Retail Business of Garments Across Gujarat at 23/Ground Floor, Kalasagar Mall, Ghatodia, Ahmedabad, Gujarat, India, 380061 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.
2	Address of the registered office
3	URL of website
4	Details of place where majority of fixed assets are located
5	Installed capacity of main products/services
6	Quantity and value of main products/ services sold in last financial year
7	Number of employees/ workmen
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10	Last date for receipt of expression of interest
11	Date of issue of provisional list of prospective resolution applicants
12	Last date for submission of objections to provisional list
13	Date of issue of final list of prospective resolution applicants
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15	Last date for submission of resolution plans
16	Process email id to submit Expression of Interest
17	Details of the corporate debtor's registration status as MSME

(Note: The committee of creditors of the Corporate Debtors, have subsequently agreed to extend the timelines specified in the Original Form G. The invitation for expression of interest to submit resolution plans stands amended and restated as above. The last date for submission of Resolution Plans and the subsequent timelines is subject to the approval of the Hon'ble NCLT for extension of the CIRP period. In the event the extension is not granted or is granted with modifications, the timelines shall stand revised accordingly)

IP Rathin Majmudar
Resolution Professional

IP Registration No.: IBB/IIPA-001/IP-P-02576/2021-2022/13928
Address: 604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road,
Near Prahalad Nagar Garden, Ahmedabad, Gujarat – 380015

JCR Fashion Retail Private Limited
(Company undergoing Corporate Insolvency Resolution Process)

Email: circpfashion@gmail.com

Date: 26/09/2026
Place: Ahmedabad

અમદાવાદ, મંગળવાર, તા. ૧૮ ઓગસ્ટ, ૨૦૨૬

	મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ રજીસ્ટર્ડ ઓફીસ : ટીસી નં ૧૪/૨૦૧૪-૦, મુથુટ સેન્ટર, પુણેશ રોડ, ચિરગ્ધનપુરમ-૬૬૫ ૦૩૪, CİN NO – U65922KL2010PLC025624 ગ્રોપેટર ઓફીસ : ૧૪/૭૦૧, ૧૩૦ મેાળા, પશ્ચીમી ક્રેસલેન્ડ, પ્લોટ નં. સી૩૮ અને સી૩૯, બાંદ્રા કુર્લા કોમ્પ્લેક્સ-૪૭૧૧૦૧૬ (ઈસ્ટ), મુંબઈ-૪૦૦૦૫૧ ફોન : ૦૨૨-૬૨૨૨૮૫૧૭ શાખાનું સંસ્થાનું : મુંબઈ નં. ૩૦૪, ગીરૌમાળ, ચર્ક ઓફ કોમ્પ્લેક્સ, પંચવતી ક્રોસ રોડ, સી.યુ. રોડ, અમદાવાદ, ગુજરાત-૩૮૦૦૦૬ અધિકૃત અધિકારી : સંપર્ક વ્યક્તિ : વિમલ કલોલા - ૯૯૨૪૧૧૩૪૨૧, ઈમેલઑfficer@muthoot.com									
સ્થાવર મિલકતોના વેચાણ માટે ઈ-હરાજીની જાહેર નોટીસ										
સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) ની જોગવાઈઓ સાથે વંચતા સિક્યોરીટીઈજેશન અને સીકન્ડરફક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-હરાજી વેચાણ નોટીસ આથી પાસ કરીને દેવાદાર(૨)/ગીરવેદાર(૨)ો અને જમીનદાર(૨)ો અને જાહેર જનતાને આથી નોટીસ આપવામાં આવે છે કે નીચે જણાવેલ સ્થાવર મિલકતો મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડને ગ્રીવે/ચાર્જ કરાયેલ છે, જેનો કબજો મુથુટ હાઉસિંગ ફાયનાન્સ લીમીટેડ, સિક્યોર્ટી લેવદારના અધિકૃત અધિકારીએ નીચેના લોન એકાઉન્ટ(૨)ો માં સિક્યોરીટીઈજેશન અને સીકન્ડરફક્શન એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૮) હેઠળ ખરી કરેલ મંગાણા નોટીસ અન્વયે લઈ લીધી છે, મિલકતો “જ્યાં છે”, “જે છે” અને “જેમ છે” ના ધોરણે અને “કોઈ આશ્રય વિનાના” ધોરણે દેવાદાર(૨)ો/ગીરવેદાર(૨)ો/જમીનદાર(૨)ો પાસેથી મુથુટ હાઉસિંગ ફાયનાન્સ લીમીટેડ, સિક્યોર્ટી લેવદારની બાકી રકમ વતા વ્યાખીની વસુલત માટે વેચવામાં આવશે. વેચાણ ઈ-હરાજી મારફત વેળાખેલતે https://sarfaesi.auctiontifier.net/EPROC/ પર હાથે ઘસશે.										
ક્રમ નં.	દેવાદાર / સહ-દેવાદાર / જમીનદાર / ગીરવેદારનું નામ / લોન એકાઉન્ટ નંબર	કુલ બાકી લેવાની રકમ (રૂ.) બધિયનું વ્યાજ લાગુ	કબજાની તારીખ અને પ્રકાર	નિરિણાણની તારીખ અને સમય	રીઝર્વ કિંમત	અર્નેસ્ટ મની કિંબોઈની કદબેમકી	ઈ-હરાજીની તારીખ અને સમય	બિડ જમા કરવાની છેલ્લી તારીખ		
૧	12100007758 ૧. સમીરભાઈ રતિભાઈ બાસેટ, ૨. હર્ષબેન સમીરભાઈ બાસેટ	રૂ. ૩,૮૫૧,૧૨૧.૩૨/- (રૂપિયા ત્રણ લાખ પંચાસ હજાર એક વીસ અને બેપોણે પાસા પુરા) ૦૭-૦૮-૨૦૨૬ મુજબ	બીલિક કબજો ૧૧-૦૩-૨૦૨૬	૨૪-૦૮-૨૦૨૬ ૧૧.૦૦ એપ્રેમ ૧૧.૦૦ પોણેમ	રૂ. ૩,૭૯,૨૬૦/- (રૂપિયા ત્રણ લાખ ઓગણસોત્રી હજાર બેસતો સાઠીઠ પુરા)	રૂ. ૩૦,૬૨૬/- (રૂપિયા સસાડીસીસી હજાર નવસો હજારીસ પુરા)	૦૮-૦૮-૨૦૨૬ ૧૧.૦૦ એપ્રેમ થી ૧૨.૦૦ પોણેમ	૦૮-૦૮-૨૦૨૬ ૧૦.૦૦ એપ્રેમ થી ૦૫.૦૦ પોણેમ		
ગીરો મિલકતની વિગત : નં. ઈડબ્લ્યુએસ/બી/૨૦૨, સર્વે નં. ૩૫/૧૧, ૩/૨/૨, ટાઉન પ્લાનિંગ નં. ૮૪, નેટ ચુગેબલ એરિયા ૨૭ ચો.મી. ની જમીનની, પંડિત દિનદયાલ નગર-૨, વિલેકાનંદ નગર-૨, વિલેકાનંદ નગર, અમદાવાદ, ગુજરાત હાઉસિંગ ઓર્ડના એસેટ્ટ મેનેજર અમદાવાદની હદમાં, લાઘીખા, જિલ્લો અમદાવાદ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચલુરીમા : ઉત્તર : ફલેટ નં. ૨૦૩, દક્ષિણ : સર્વિસ રોડ, પુર્વ : ફલેટ નં. ૨૦૧, પશ્ચિમ : પ્લોટ-૩										

શરતો અને નિયમો : ૧) વેચાણ કક્ક પછે સરફેસી એક્ટ, ૨૦૦૨ હેઠળ જાતેલની માર્ગદર્શિકા મુજબ આઢી નીચે જણાવેલ જરતો અને નિયમો અને રૂઝ ધરાવતા બીડરો દ્વારા સુપરત કરાયેલ ઓફર/ટેન્ડર દરતાવેળેમાં જણાવેલ જરતો અને નિયમોને અધિન રહેશે. **૨)** વેચાણ “જ્યાં છે”, “જે છે” અને “જેમ છે” અને હોલ આપવા વિનાની હોયતો વેચવામાં આવશે. **૩)** રૂઝ ધરાવતા બીડરોએ ઈ-હરાજી ખેલેલ <https://sarfaesi.auctiontifier.net/EPROC/> ઉપર ઉપલબ્ધ નિયમ બીડરોફર/ગીરવેન્ડર ફોર્મમાં ઓફર/બીડ જમા કરવાની રહેશે અને બીડર/ટેન્ડર/ઓફર દરતાવેળે સાથે **મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ**ની વરદસ્તીના હિમાન કુદ્દતના મામે અર્નેસ્ટ મની કિંબોઈની (ઈમ્પોન્ટ) હોયી કરવિચાલ છે. **૪)રક્ક બીડરોએ** કેવાસી દરતાવેળે એટલે કે પાનકડની નવલ, બીડના આગવાના પુર્વા અને સંસ્થાનાપના પુર્વા જતા કે પાસખેડ, ઈલેકશન કમિશનર કંડ, રશનકાર્ડ, ગ્રામિણ લાયન્સ વગેરે આપવા વરૂર છે. **૫) મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ**ના અધિકારીની શેઠ જાણકારી અને ખાદિતી હઠાવ મિલકત(૫) ના સંબંધમાં માપ રહેવાથી મુજબ કોઈ બેળદાર/દાવો જણવ્યા સિવાય નથી. એમએસએફસીએસ આમ કરતાં, કોઈપણ બાકી કાનુની રકમ/બેળા/ખાદિત વ્યક્તિના દાવા/લક/બાકી/ગુસ્તિયા વેર, મેઈનટેનન્સ/સોસાયટી ચાર્જ, ઇલેક્ટ્રીસીટી અને પાણીના વેરા અથવા અથવા કોઈપણ બાકી માટે જવાબદાર ગણાશે નહીં. જણાવેલ મિલકત ના સંબંધમાં વેચાણ સર્ટીફિકેટના રજીસ્ટ્રેશનના સંબંધમાં રહેમ સુધી, ગુરોસર્ટી રજીસ્ટ્રેશન ચાર્જિસ, ટ્રાન્સફ ચાર્જિસ અને અન્ય કોઈપણ ખર્ચ અને ચાર્જ સફળ બીડર/ખરીદદારે ચુકવવાના રહેશે. **ઈસ્ટુક બીડરે** મિલકતના ઘરલેલ અને બેળા સંબંધમાં તેમની રીતે સ્વતંત્ર પુછપચછ કરી લેવી જેઈએ અને નિરિણાણ કરીને ખાતરી કરી લેવી જેઈએ. **૫)** સફળ બીડર/ખરીદદારે અધિકૃત અધિકારી દ્વારા બીડની સ્વીકૃતિ પછીના આગામી સાતુ દિવસે અંતિમ બીડની રકમના રૂઝ ટકા (પહેલેથી ચુકવેલ ઈએમડીના ૧૦ ટકા બાદ કયાં પછી) ચુકવવાના રહેશે. **૬)** વેચાણ કિંમતની બાકીની ૭૫ ટકા રકમ અધિકૃત અધિકારીએ સફળ ખરીદદારને વેચાણની મંજુરી આપવાના **૩૦ દિવસની** અંદર અથવા લેખિતામાં મંજૂર કરાયેલ આવા લંબાવેલ સમયગાળા અને અધિકૃત અધિકારીને વિલેબુદિને અધિન ચુકવવાની રહેશે. સફળ બીડર દ્વારા ચુકવલીમાં કસુરના કિસ્સામાં, પહેલેથી જમા કરાયેલ રકમ જમા કરવામાં આવશે અને મિલકતનું કદી હરાજી કરવામાં આવશે અને કસુરવાર દેવાદાર મિલકત અને રકમના સંબંધમાં કોઈ દાવો કરી શકશે નહીં. **૭)** ઈએમડી જમા કરનાર ઈસ્ટુક બીડર અને ઈ-હરાજી ખેલનારો લોગીન કરવામાં, બીડ જમા કરવામાં, ઈ-બીડની પ્રક્રિયા વગેરે પર લાગીમ ઉચ્કત બીડરે અમાસ સર્વિસ પ્રદાતા મેસર્સ **ઈ-બ્રોકમ્યુએન્ટ ટેકનાલોજી લીમીટેડ** (એકાઉન્ટ ટાઇગર), હેલ લાઉન નં. ૯૧૭૫૨૯૨૪ અને ફુનફ્રાઈ ૯૬૧૪૩, શ્રી બીલિક ક્રીમીનાઈ ઈમેલ : maulik.k@maulik.com/maulik@auctiontifier.net નો કમનકારિયા દિલ્લોએ ઓફીસ લલાકો દરમિયાન સર્વે કરી શકે છે અને મિલકત સંબંધિત કોઈપણ પુછપચછ માટે ઈપર જણાવેલ અધિકૃત અધિકારીનો સંપર્ક કરવો. **૮)** અધિકૃત અધિકારી વેચાણ જણાવ્યા વગર કોઈપણ અન્ય બીડ રકમનો કદ અમાન્ય રાખે છે. બીડરો બીડરો પાસેથી માલેલ તમામ બીડે એમએસએફસીએસ સાથે કોઈપણ જવાબદારી/દાવા વગર રહેતો પરત કરવામાં આવશે. **૯)** સિક્યોર્ટી એસેટ્સ પરત મેળવવા માટે <https://sarfaesi.auctiontifier.net/EPROC> ઉપર જોવા વિનંતી છે. **૧૦)** આઢી બીડરો પાસેથી માલેલ તમામ બીડે એમએસએફસીએસ સાથે કોઈપણ જવાબદારી/દાવા વગર રહેતો પરત કરવામાં આવશે. **૧૧)** આઢી ખાસ કરીને દેવાદાર(૨)ો ગીરવેદાર(૨)ો અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે જે કોઈપણ કારણસર નિયત કરાયેલ હરાજી નિહાળ જતો તો, સિક્યોર્ટી લેવદાર ખાનગી રીતિ મારફત વેચાણના મામે સિક્યોરીટી હિતનો ઉપયોગ કરી શકશે. **૧૨)** વેચાણની વિગતવાર શરતો અને નિયમો માટે અમારી વેબસાઇટ <https://muthoothousing.com> અને મેસર્સ **ઈ-બ્રોકમ્યુએન્ટ ટેકનોલોજી લીમીટેડ - (એકાઉન્ટ ટાઇગર)** <https://sarfaesi.auctiontifier.net/EPROC> ઉપર જોવા વિનંતી છે. **૧૩)** આઢી દેવાદાર(૨)ો/જમીનદાર(૨)ો/ગીરવેદાર(૨)ો ને સરફેસી એક્ટના ધ સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમોના નિયમ ૮ અને ૯ હેઠળ **૧૫ દિવસથી** કાનુની નોટીસ આપવામાં આવે છે.

સ્થાન : ગુજરાત તારીખ : ૧૮-૦૮-૨૦૨૬

સહી/— અધિકૃત અધિકારી, મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ વતી

ભારત કો-ઓપરેટીવ બેંક (મુંબઈ) લીમીટેડ.				હરાજી નોટીસ		
(મલ્ટી-સ્ટેટ શિડ્યુલ બેંક)						
સેન્ટ્રલ ઓફીસ : “મારુતગીરી”, પ્લોટ નં. ૧૩/૮સી, સોનાવાલા રોડ, ગોરેગાંવ (પુર્વ), મુંબઈ-૪૦૦૦૬૩, ફોન : ૬૫૮૦૦૧૫૩/૬૫૮૦૦૮૦૩						
સ્થાવર મિલકત/તોનું હરાજી વેચાણ						
સિક્યોરીટી ઇન્ટરેસ્ટ એન્ફોર્સમેન્ટ નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) સાથેવંચાતા સિક્યોરીટીઈજેશન અને સીકન્ડરફક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ “જ્યાં છે”, “જે છે” ના ધોરણે નીચેની સ્થાવર મિલકત/તોને ખરીદવા માટે જાહેર જનતા/ઈસ્ટુક બીડરો પાસેથી સીલબંધ ઓફર/ટેન્ડરો મંગાવવામાં આવે છે.						
ક્રમ નં.	દેવાદાર/ગીરવેદાર અને શાખાનું નામ	માંગણા નોટીસ મુજબ બાકી રકમ	મિલકતની વિગત અને બેંકની જાણમાં હોય તેવા બોજ	૧. રીઝર્વ કિંમત ૨. ઇએમડી ૩. બીડવૃદ્ધિની રકમ (સૌથી ઊંચી બીડી થી ઊંચી અને વધારે)	૧. નિરિણાણની તારીખ અને સમય ૨. ટેન્ડર/ઓફર જમા કરવાની છેલ્લી તારીખ અને સમય	ટેન્ડરો ખુલવાની તારીખ સમય અને સ્થળ
૧	શ્રી પરજેશ તુલાભાઈ દેસાઈ (અમદાવાદ શાખા) (બીજી હરાજીની નોટીસ)	માંગણાનોટીસની તારીખ ૨૯.૦૧.૨૦૨૫ લોન એકાઉન્ટ નં. ૦૦૯૩૩૩૩૦૦૦૦૦૪૪ રૂ. ૩૨.૫૬,૮૬૬.૫૫ ૩૧.૧૨.૨૦૨૪ મુજબ તેમજ વાર્ષિક ૯.૧૦ ટકાના દરે ચડત વ્યાજ ૦૧.૦૧.૨૦૨૫ થી તેના પર વાર્ષિક ૨ ટકાના દરે પેનલ વ્યાજ. (વ્યારખાદ કરાયેલ ચુકવણી એ કોઈ હોય તો બાદ કરાશે)	ફ્લેટ નં. ૧૦૩, પહેલો માળ, પ્લોલ નં. ડી, શ્રેયકુળ ૭૩ ચો.મી., કાપેટ એરિયા, સંકલ્પ ઓનસ તરીકે જાણીતી રીડમમાં, જય ગીતા કો.ઓપરેટીવ હાઉસિંગ સોસાયટી લીમીટેડની, આમ પંચાયત મિલકત નં. ૩૭ પેકીની જમીન પર બંધાયેલ, હરાખાનનું પડ તરીકે જાણીતી, ઉમા બાવળી રેલવે ક્રોસિંગ પાસે, ગોદેસજ ગાર્ડન સીટી રોડ, ફાઈનલ પ્લોટ નં. ૨૨૮, ટાઉન પ્લાનિંગ રીડમ નં. ૬૫, સીટી સર્વે નં. ૮૩/કેડેડે/૦૦/સોસાયટી જમીન/૧૦૭, મોજે જગતપુર ગામતાલ, તાલુકો દાદલોલિયા, જિલ્લો અમદાવાદ અને રજીસ્ટ્રેશન સખ ફિરડીક્ક અમદાવાદ-૮ (સોલા)-૩૮૨૪૭૦, ગુજરાત રાજ્ય ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. તેમજ શેર સર્ટીફિકેટ નં. ૮૭ હેઠળ સોસાયટીની કેપિટલમાં શેર, હક, ઈઈલટ અને હિંત.	૧. રૂ. ૩૭૦૦૦૦૦/- ૨. રૂ. ૩૭૦૦૦૦/- ૩. રૂ. ૫૦,૦૦૦/-	૧. ૨૫.૦૮.૨૦૨૬ સવારે ૧૧.૦૦ થી સાંજે ૦૫.૦૦ સુધી ૨. ૦૮.૦૮.૨૦૨૬ સાંજે ૦૫.૦૦ સુધી	૦૮.૦૮.૨૦૨૬ ના રોજ બપોરે ૧૨.૩૦ વાગ્યે
૨	મેસર્સ સેનલ ફિલામેન્ટ, ભાગીદાર અને ખેઈન્ટ/સહ-દેવાદારો : ૧. શ્રી ભાદેશખાઈ નાથાભાઈ શિંખાલા, ૨. શ્રી દેવેન્દ્રકુમાર જમાનાદશ શેખડા, ૩. શ્રી યુદેશ્વર બસુભાઈ ગર્જેલા, ૪. શ્રી મહેશ કલ્યાણભાઈ મુંજરા, ૫. શ્રી કાંતિલાલ મુળગુભાઈ ડોનરિયા (સુરત શાખા) (બીજી હરાજી નોટીસ)	માંગણાનોટીસની તારીખ ૧૯.૦૪.૨૦૨૫ લોન એકાઉન્ટ નં. ૦૦૯૩૩૩૫૦૦૦૦૦૫૧૧ રૂ. ૯,૫૬,૪૦૩.૦૦ ૩૧.૦૩.૨૦૨૫ મુજબ તેમજ વાર્ષિક ૧૧.૭૫ ટકાના દરે ચડત વ્યાજ ૦૧.૦૧.૨૦૨૫ થી તેના પર વાર્ષિક ૨ ટકાના દરે પેનલ વ્યાજ. લોન એકાઉન્ટ નં. ૦૦૯૩૩૩૫૦૦૦૦૦૬૫૬ રૂ. ૩૬,૪૮,૩૪૭.૦૦ ૩૧.૦૩.૨૦૨૫ મુજબ તેમજ વાર્ષિક ૧૧.૭૫ ટકાના દરે ચડત વ્યાજ ૦૧.૦૧.૨૦૨૫ થી તેના પર વાર્ષિક ૨ ટકાના દરે પેનલ વ્યાજ. લોન એકાઉન્ટ નં. ૦૦૯૩૩૩૫૦૦૦૦૦૬૭૭ રૂ. ૫૪,૯૭,૦૭૧.૦૦ ૩૧.૦૩.૨૦૨૫ મુજબ તેમજ વાર્ષિક ૧૧.૭૫ ટકાના દરે ચડત વ્યાજ ૦૧.૦૧.૨૦૨૫ થી તેના પર વાર્ષિક ૨ ટકાના દરે પેનલ વ્યાજ. (વ્યારખાદ કરાયેલ ચુકવણી એ કોઈ હોય તો બાદ કરાશે)	પ્લોટ નં. ૩૭, અમુત ઇન્ડસ્ટ્રીલ એસ્ટેટ પાસે, શ્રેયકુળ આશરે ૯૬૬ ચો.મી., તેમજ રોડમાં ન વહેસાયેલ હિસ્સો શ્રેયકુળ આશરે ૧૨૫ ચો.મી., કુલ શ્રેયકુળ આશરે ૧૦૯૪ ચો.મી., તેમજ તેના પરનું બાંધકામ શ્રેયકુળ આશરે ૩૫૮.૮૪ ચો.મી., આઈડેસ ફ્લેટ ૫ બે માગનું બાંધકામ ધરાવતી પ્લોલ નં. ૭૮૨ની જમીન પર બનેલ, ગામ કુડસા, પેટા જિલ્લો ઓલપાડા, જિલ્લો સુરત, ગુજરાત ૩૮૪૧૧૦ ખાતેની જમીનના તમામ ભાગ અને હિસ્સા.	૧. રૂ. ૧૫૩૦૦૦૦૦/- ૨. રૂ. ૧૫૩૦૦૦૦/- ૩. રૂ. ૧૦૦૦૦૦/-	૧. ૨૫.૦૮.૨૦૨૬ સવારે ૧૧.૦૦ થી સાંજે ૦૫.૦૦ સુધી ૨. ૦૮.૦૮.૨૦૨૬ સાંજે ૦૫.૦૦ સુધી	૧૦.૦૮.૨૦૨૬ ના રોજ બપોરે ૧૨.૩૦ વાગ્યે

ભારત કો-ઓપરેટીવ બેંક (મુંબઇ) લીમીટેડ- હરાજી વેચાણની શરતો અને નિયમો:

૧. હરાજી “જ્યાં છે” અને “જે છે” ના ધોરણે તમામ વર્તમાન અને ભાવી બેળા/સોસાયટીના બાકી/બિલ્ડરોના બાકી/મિલકત વેરા/ચુટીલીટી સર્વિસ પ્રદાતાના બાકી વગેરે સહીત યોજાશે અને અને બીડરો એ બેંકની જાણમાં હોય અથવા જાણમાં ન હોય તેવા તમામ ભોગવાવનાર હશે. બેંક તેની જાણમાં ન હોય તેવા કોષ્ટકાળ બાજી માટે જવાબદાર રહેશે નહીં. અધિકૃત અધિકારી/સિક્યોર્ટ લેવદાર બીડ એકાઉન્ટ પાસેથી પછી વ્યક્તિના દાવા/હક/બાકી માટે કોષ્ટકાળ પ્રકારની જવાબદારી લેશે નહીં. ખરીદારે તે/તેલીની સંતુષ્ટી માટે મિલકતને સંબંધિત તમામ પંચાયતો અને ગોચર કારકાસી કરી લેવી જેઈએ. ખરીદાર ત્યારબાદ આ સંબંધમાં અધિકૃત અધિકારી/સિક્યોર્ટ લેવદાર સામે કોઈપણ દાવો કરવા હકદાર ગણાશે નહીં. **૨.** રીઝર્વ કિંમતથી ઓછી કિંમતના ટેન્ડરો દયાનંતે લેવામાં આવશે નહીં અને રદ થવાને પાત્ર બનશે. **૩.** બીડરે બીડ/ઓફરો તેમજ તેમના દરમિયાન બાકી અને ઇએમડીની ૧૦ ટકા રકમ ભારત કો-ઓપરેટીવ બેંક (મુંબઇ) લીમીટેડની તપદ્દેદમાં પે ઓર્ડર/ડી.કી દ્વારા જમા કરવાની રહેશે (બીડો/ઓફર ધરાવતા એવેન્યુના પર ફલેટ/પ્લોટ નં. --- માટેની બીડ સીઈફ આપવું) **૪.** ટેન્ડરો/ઓફરો જમા કરવાનું અને ખુલવાનું રજાતો: ફલેટ નં. ૧૦૩, સંકલ્પ ઓનસ માટે ભારત કો. ઓપરેટીવ બેંક (મુંબઇ) લીમીટેડ., અમદાવાદ શાખા – આઈડેસ ફ્લોર નં ૧, અભિમી એપ્રોટ, જયરા બંગલો રોડ, માનસી સંકલ્પ પાસે, વરગાપુરા, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫ અને પ્લોલ નં. ૩૭ , કુડસદ માટે સુરત શાખા આઈડેસ ફ્લોર, સેન્ટ્રલ બ્રાજાર, વરાછા પોલિસ રેશન સામે, મીની બ્રાજાર, વરાછા, સુરત-૩૯૫ ૦૦૬ ખાતે. **૫.** બિલ્ડરના બાકી/સોસાયટીના બાકી, મિલકત વેરા, ચુટીલીટી બિલ્સ વગેરે અને દરતાવેણીકરણના ચાર્જિસ, સોસાયટીની ટ્રાન્સફર ડી/બિલ્ડરો/વેચનુ (ડિપાર્ટમેન્ટ, માલિકી ફેર, રહેમ સુધી, રજીસ્ટ્રારજી ઓફ સેસન્ટરનીસ સ્થા રજીસ્ટ્રેશન ચાર્જિસ અને અથ કાનુની બાકી, જે કોઈ હોય તો, બીડર /ખરીદારે ભોગવાવના રહેશે અને ખરીદારે ટ્રાન્સફરની તમામ ઓપવાકિકતાઓ પૂર્ણ કરવાની રહેશે. **૬.** ગીરવેદાર/દેવાદાર/ખેઈન્ટ-દેવાદાર/જમીન/જમીનદાર સારી કિંમત મેળવવા માટે મહત્તમ બીડ/ઓફરો લાવી શકે છે. **૭.** સફળ બીડર/ઓફરની રકમની રકમ (૧૦ ટકા ઇએમડીની રકમ) ખુલવાના દિવસે અથવા તેના પછીના સાત દિવસે જમા કરવાની રહેશે અને બાકીની ૭૫ ટકા રકમ ટેન્ડરો ખુલવાની તારીખથી ૧૫ દિવસની અંદર જમા કરવાની રહેશે. સફળ બીડર ઉપર વાર્ષિક વ્યાજ મુજબ બીડની રકમની ૧૦ ટકા રકમ જમા કરવામાં નિહાજી પછે તો ઇએમડીની રકમ કોષ્ટકાળ અન્ય નોટીસ આપવા માટે બે જમા કરવામાં આવશે. **૧૦.** એ સફળ બીડર બીડની રકમની ૭૫ ટકા રકમ ઓફર ખુલવાની તારીખથી ૧૫ દિવસની અંદર ચુકવવામાં નિહાજી જશે તો, જમા કરાયેલ રકમ જમા કરવામાં આવશે. **૧૧.** સિક્યોર્ટ લેવદાર/અધિકૃત દ્વારા ખરીદદારની ઓફરની અસવીકૃતિના કિસ્સામાં, ૧૦ ટકા ઇએમડીની રકમ તેમજ અરજી અસફળ બીડરને કોષ્ટકાળ વ્યાજ વગર પરત કરવામાં આવશે. **૧૨.** મુથુટ હાઉસિંગ/ખેઈન્ટ-દેવાદાર/જમીનદારની રજાતો પાસેથી રજાતો તમામ જંબોમ, અંગત સામગ્રી, ઓફીસ દરતાવેળાં/બિલ્ડરઓ, પેપરો, ડાઈટકલ્સ વગેરે, જે જણાવેલ હિમાઇતો પર છે તો અધિકૃત અધિકારીને લેખીતામાં જાણ કરવી અને ખસેડી લેવા તેમના હિતમાં જાણ કરવામાં આવશે, જેમાં નિહાજી જતાં, નોંધ લેવી કે વેચાણની પુરુષેરી રકમ મળવા પર સફળ બીડરને આ મિલકતનો ખાતી અને શાંતિ પૂર્ણ જંબોમ સોંપવા અને અમારી હામવાએ તમે દેવાદાર/ખેઈન્ટ-દેવાદાર/જમીનદાર/ગીરવેદારનો કોઈપણ અન્ય નોટીસ વગર કોષ્ટકાળ મતાવવાના રકમ વગર ભંગાર વડીલે અને ખરીદવા/નિહાત કરવામાં આવશે. **૧૩.** નોંધ : **૧)** આ એ તમારા દ્વારા પુરુષેરી બાકી રકમની પાવટર ન કરવામાં આવે તો, ઉપર જણાવેલ તારીખએ ઉપરોકત સિક્યોર્ટ મિલકતોના વેચાણ માટે જાહેર જનતા પાસેથી સિલબંધ ટેન્ડરો મંગાવીને વેચાણ શોધવા અને સરફેસી એક્ટ, ૨૦૦૨ ના નિયમ ૮(૬) હેઠળ ઉપરોકત લોન એકાઉન્ટના દેવાદાર/ખેઈન્ટ-દેવાદાર/જમીનદાર/ગીરવેદારોને ૩૦/૩૫ દિવસથી નોટીસ પાઠા છે. **૨)** બેંક કોઈપણ ચુકવણી અથવા કોઈપણ ભરણાં અથવા વેર અથવા મુલ્યાંકન વેરા અથવા મેઈન્ટેનન્સ વગેરે માટે જવાબદાર ગણાશે નહીં. **૩)** આથી તમો ગીરવેદારો/દેવાદારો/ખેઈન્ટ દેવાદારો/જમીનદારોને સરફેસી એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૮) હેઠળ વેચાણ માટે નિયત તારીખ પહેલાં જણાવેલ રકમ ચુકવવા નોટીસ આપવામાં આવે છે, જેમાં નિહાજી જતાં મિલકતનું હરાજી વેચાણ કરવામાં આવશે અને તમે યોગ્ય વેચાણ ઉપજો એટલે કે વેચાણ કિંમત આકર્ષિક ખર્ચ અને લાગુ રીડીંગ એસ સરખર કયાં પછી બાકી રકમ, એ કોઈ હોય તો, વ્યાજ, ચાર્જિસ, ખર્ચ, કોસ્ટ વગેરે માટે પણ જવાબદાર બનશો. **૪)** શરતો લાગુ. **સહી/— અધિકૃત અધિકારી તારીખ : ૧૭.૦૮.૨૦૨૬ સ્થાન : મુંબઈ**